

BEFORE THE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO. 97 OF 2025 (WZ)

Krunal Gharre .....Applicant

Versus

Pune Municipal Corporation & Ors. ....Respondents

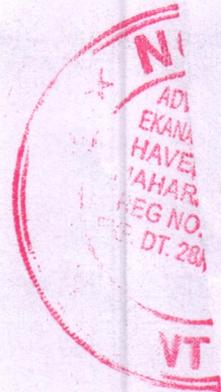
**AFFIDAVIT IN REPLY ON BEHALF OF  
RESPONDENT NO. 1 AND 2 PUNE MUNICIPAL  
CORPORATION (PMC)**

I, Dr Ashok D. Ghorpade, Member Secretary, Tree Authority, Pune Municipal Corporation of the Respondent Corporation having my office at Pune Municipal Corporation Building Shivajinagar, Pune do hereby state on solemn affirmation as under:

- (1) I am working in the capacity of the Member Secretary in the Pune Municipal Corporation. I am filing this present Affidavit-in-Reply in compliance with the orders passed by this Hon'ble Tribunal.



- (2) I state that I am duly authorized by the Respondents to file the present Affidavit-in-reply in my official capacity. I disassociate myself from any persona allegations made against me by the applicant in the present application. I have perused documents which has been produced by the Assistant Municipal Commissioner also known as Tree Officers of respective 15 wards and therefore I have understood the contents of the application and am filing the present affidavit based on the records and information available with the Respondent Corporation.
- (3) I say and submit that present Original Application has been filed with respect to compensatory plantation.
- (4) I say and submit that in the year 2021-2025, 1,874 permissions for tree cutting/ transplantation were granted by the Answering Respondent for cutting 16,601 trees and transplantation of 16,533 trees.
- (5) I say and submit that, in accordance with the permission granted by the Tree Authority PMC in the year 2021-2025, the various Applicants were required to undertake





compensatory plantation of 3,55,126 trees. However, as per records only 40,507 trees are being planted by different applicants.

Hereto marked and annexed as “Annexure R1-I” is copy of chart showing the location of trees plantation.

- (6) I say and submit that Sub Section (1) and (2) of Section 11 the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975

*[(1)] Where an order is made 7\* \* \* under sections 8, 9 or 10 subject to the provisions of section 12, it shall be the duty of the owner or occupier of the land who is directed to plant a tree to see that the tree grows properly [and is well preserved and shall give a report to the Tree Officer once in six months about the conditions of such tree or trees for a period of three years]. It shall also be the duty of such owner or occupier to preserve all other trees existing on the land on the date of coming into force of this Act in the urban area in which the land is situated.*





*[(2) Where an order is made under sections 8, 9 or 10, the Tree Officer may require the owner or, as the case may be, the occupier, of the land to deposit with him such sum as he may specify in this behalf, as security for ensuring proper compliance with the order made [under sections 8, 9 or 10]. The sum to be deposited shall not exceed such amount as may be prescribed.]*

- (7) I say and submit that upon receipt of permission, it is mandatory for every applicant to submit a six-monthly report of new compensatory tree plantation to the Tree Authority of Answering Respondent, for a period of seven years. However, in case Applicants do not comply with this requirement, PMC issue notices to such applicants reminding them to submit the reports.
- (8) I say and submit that, as per Resolution No. 14A, dated 17/12/2014, passed by the Hon'ble Tree Authority Committee, a security deposit of ₹10,000/- per tree is accepted for the plantation, conservation, and maintenance of new compensatory trees in lieu of tree

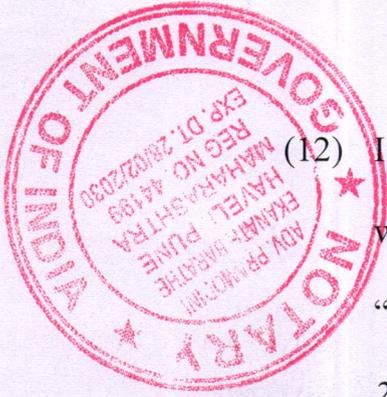


cutting or transplantation. Hereto marked and annexed as “**Annexure R1-II**” is Resolution dated 17/12/2014.

(9) I say and submit that the total amount of security deposit Rs. 10,000/- per tree is collected by Answering Respondent from various Applicants towards preservation and protection of new compensatory plantations is Rs 18,16,30,000/- (Rupees Eighteen Crore Sixteen Lakh Thirty Thousand Only). The said amount is deposited with the Answering Respondent by the various Applicants has not been refunded to the applicants till date.

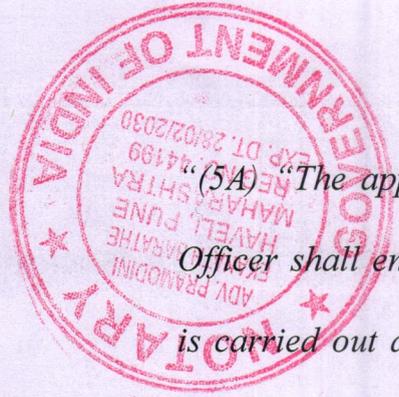
(10) I say and submit that the previous Tree Census was conducted between 2007 – 2013, wherein the total no. of trees recorded was 38,60,055. Thereafter, the census conducted between 2016-2024, wherein the number increased to 57,81,578 trees.

(11) I say and submit that total number of trees recorded in the last GIS/GPS report dated is 57,81,578. The said data is available to citizens at the link: [treecensus.punecorporation.org](http://treecensus.punecorporation.org).



- (12) I say and submit that averment made by the Applicant which was recorded in the order dated 16/09/2025 “Besides above, the applicant has shown us that in 2017, there were 11 villages included in Pune city comprising of total area of approximately 331.56 sq. kms., which has grown after further inclusion of 23 villages on 30.06.2021 and the area has now become 519 sq.kms. It is urged by the applicant that the tree census includes this additional area as well” is completely false and baseless and is totally against the records.
- (13) I say and submit that, after 7 years of plantation upon imitation by the applicant regarding completion of compensatory plantation, inspection is conducted by the Tree Authority, and thereafter the deposit amount is refunded to the concerned applicant.
- (14) I say and submit that as per Sub Section (2) of Section 8 read with Form C and the clause (5A) and (5C) of Sub Section (5) of Section 8 of the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975,





*“(5A) The applicant and the Tree Authority or Tree Officer shall ensure that compensatory tree plantation is carried out and that the planted trees survive for a minimum period of seven years. They shall also ensure that if the trees do not survive during this period, the loss is compensated by planting an equal number of trees:*

*Provided that, in case it is not possible for applicant to do the compensatory plantation, the applicant shall deposit an amount not less than valuation of trees being felled. Such valuation shall be based on methodology as may be notified by the Government:*

*Provided further that, such amount deposited shall be utilized only for the purpose of compensatory plantation, its preservation and compensatory plantation in lieu of the tree mortality during this period.”*

Hereto marked and annexed as **“Annexure R1-III”** is a copy of form C along with translation.





(15) I say and submit that, as on date, the Government has not issued the valuation notification under Section 8(5)(a), which is causing practical difficulties in initiating action.

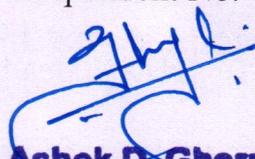
(16) I say and submit that Answering Respondent has addressed correspondence to the Hon'ble Deputy Secretary, Environment and Climate Change Department, Government of Maharashtra, Mantralaya, Mumbai, seeking guidance in this regard. Hereto marked and annexed as "Annexure R1-IV" is a copy of letter.

(17) I say and submit that this Hon'ble Tribunal may pass Order(s), directions(s) as deemed fit and proper under the facts and circumstances of the present case.

Pune

Respondent No. 4

Date: /02/2026

  
**Dr. Ashok D. Ghorpade**  
Member Secretary, Tree Authority  
Pune Municipal Corporation



VERIFICATION

I, Dr Ashok D Ghorpade, , Age: Adult, Member Secretary, Tree Authority Department, Pune Municipal Corporation authorized signatory for Pune Municipal Corporation do hereby state on solemn affirmation that what is stated forgoing Para's is true and correct to my own knowledge and belief.

Solemnly affirmed at Pune

This day of February, 2026

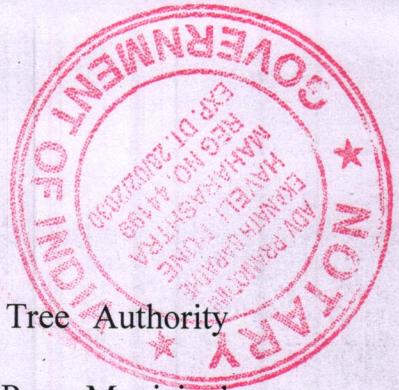
*Rgarg*

Adv. for Respondents No. 4

Respondents No. 4

*Ashok D. Ghorpade*

**Dr. Ashok D. Ghorpade**  
Member Secretary, Tree Authority  
Pune Municipal Corporation



**NOTED AND REGISTERED**  
SERIAL NUMBER 257/2026  
Date 09/02/2026

09 FEB 2026

**BEFORE ME**

*Pramodini E. Barathe*  
Adv.

**PRAMODINI E. BARATHE**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
PUNE, MAHARASHTRA



## Annexure R1-I

Pune Municipal Corporation Tree Authority data 2021 to 2025

S.No.	Year	Permissions for tree cutting /transplanting granted by PMC	Tree cutting no.	Tree transplanting no	Total	New tree plantation against permission	Actual new tree plantaion by applicants	Deposite amount in Rs
1	2021	323	1834	2206	4040	10861	3054	25390000
2	2022	431	4387	4344	8532	77848	7420	42260000
3	2023	471	4621	5388	10009	112997	12527	41030000
4	2024	463	4214	3115	7329	105955	8203	52910000
5	2025	186	1545	1480	2992	47465	9303	20040000
	<b>Total</b>	<b>1874</b>	<b>16601</b>	<b>16533</b>	<b>32902</b>	<b>355126</b>	<b>40507</b>	<b>181630000</b>

2021

Year	Actual new tree plantaion by applicants	Locaton of new tree plantation	LATITUDE	LONGITUDE
2021	3	Manikbagh wadgaon Bk	18.474376	73.821453
2021	177	plot no 19 B Plot no 2 Hingane Bk Pune	18.479623	73.824179
2021	66	waghmi foundation		
2021	489	harantale lohgaon	18.605328	73.941111
2021	3	cts no 320 nana peth pune	18.515083	73.866021
2021	55	taljai tekadi	18.479645	73.848254
2021	14	cts no 6707 plot no 48 parvati north	18.496282	73.853391
2021	9	s no. 89/2+90/2+91/2 cts no 1281 parvati north pune	18.489875	73.849537
2021	72	s no. 35/1/2, commins tekadi kothrud	18.538036	73.842238
2021	6	plot no 22 girija sosayati kothrud	18.538036	73.842238
2021	18	plot no 13 cts no 833 mahaganesh colony kothrud pune 38	18.538036	73.842238
2021	15	plot no 43 cts no 473 s no 26 chitamani shri co op housing sosayati kothrud pune 38	18.538036	73.842238
2021	3	plot no 32 cts no 475 s no 26 chandramapuri co op housing sosayati	18.538036	73.842238
2021	18	plot no 28 s no 129 cts no 775 matoshri sulbha gruhrachana sanstha ideal colony kothrud pune 38	18.538036	73.842238
2021	36	commins india ltd dahanukar colony kothrud pune	18.538036	73.842238
2021	6	s no. 26 plot no 47 cts no 529 lane no 7 dahanukar colony kothrud pune 38	18.538036	73.842238
2021	6	s no. 26 plot no 95 cts no 595 lane no 5 dahanukar colony kothrud pune 38	18.538036	73.842238
2021	21	mahatma sosayati road kothrud	18.538036	73.842238
2021	84	taljai tekadi	18.538036	73.842238
2021	216	s no. 77/1 plot no 1 sobha nesara kothrud pune 38	18.538036	73.842238
2021	60	taljai tekadi	18.538036	73.842238
2021	1677	agri college shivajinagar	18.538036	73.842238

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2022

Year	Actual new tree plantaion by applicants	Locaton of new tree plantation	LATITUDE	LONGITUDE
2022	3210	s no 96 waraje		
2022	145	shivajinagar	18.522837	73.837301
2022	35	plot no 75 s no 26 kojagiri co op housing sosayati kothrud pune	18.496209	73.811993
2022	305	taljai tekadi	18.479642	18.479642
2022	7	tejas sosayati dahanukar colony kothrud pune 38	18.499669	73.811972
2022	35	s no. 58/2/1B/2, kharadi pune	18.537496	73.931167
2022	124	panchwati	18.534446	73.811892
2022	70	astop properties private ltd s no. 42/1/1, 42/1/2, 42/2/1, 42/3 baner pune	18.550983	73.772989
2022	62	khadaki railway station rod divider	18.561964	73.837556
2022	40	panchwati	18.534446	73.811892
2022	75	atul builders s no. 120/2+120/3+121/1a/2/1 plot no B baner pune	18.564429	73.776634
2022	6	parvati erandawana		
2022	30	parvati erandawana		
2022	122	taljai tekadi	18.479642	18.479642
2022	37	rolling medolls co op housing sosa ltd s no 46 sai baba nagar kondhwa khurd pune	18.467331	73.882549
2022	100	late bapusaheb shelar play ground area yewalewadi pune	18.430551	73.890436
2022	125	aanandwan 4 s no 71/72 mohammadwadi pune	18.483202	73.910033
2022	80	bhimale udyan salisbury park gulitekadi pune	18.487063	73.874759
2022	48	s no 152/153 hadpsar pune	18.503949	73.927390
2022	90	s no 152/153 hadpsar pune	18.504133	73.927421
2022	14	cts no 2126/A+2128 sadashiv peth	18.505472	73.851695
2022	16	taljai tekadi	18.479345	73.848546
2022	112	kothrud divider musician shrikant thakare road	18.500159	73.802157
2022	75	rajiv gandhi zoo	18.456215	73.860773
2022	30	yewalewadi roadside plantation	18.441310	73.894561

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2022	15	s no 291/2/3 ekbote colony ghorpade peth pune	18.502151	73.867709
2022	90	lohgaon forest land	18.620963	73.934974
2022	230	harantale lohgaon	18.604293	73.940406
2022	750	dhanori forest land	18.615955	73.905656
2022	114	dhanori forest land	18.616377	73.904039
2022	1130	s no 39 kharadi tripit	18.556924	73.938596
2022	98	wadgaon Bk Tah-Haveli Dist-Pune	18.461368	73.817985

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2023

Year	Actual new tree plantaion by applicants	Locaton of new tree plantation	LATITUDE	LONGITUDE
2023	84	Plot no 15 Final plot no 545 Navshya maruti mandirajawal Sinhgad Road	18.493433	73.834931
2023	407	Dhayari phata Near Sanas Highschool drainage department plot	18.457695	73.807847
2023	392	wagholi pune	18.581698	74.010472
2023	395	aundh area khadki	18.558037	73.845841
2023	825	oxygen park kharadi	18.556659	73.928820
2023	114	harantale lohgaon	18.604214	73.940991
2023	209	harantale lohgaon	18.604048	73.940572
2023	40	konark nagar sosayty vimannagar	18.565573	73.912626
2023	41	s no 248/1/1/2 lohgaon	18.591003	73.908957
2023	611	s. no. 38 mhalunge	73.736371	18.562627
2023	1172	aundh- pune university road	18.550995	73.821726
2023	91	s. no. 38 mhalunge	73.736371	18.562627
2023	64	hadpsar kale padal pune	18.488324	73.940981
2023	88	pune university area	18.561184	73.827920
2023	140	s no 38 kale borate nagar hadpsar pune	18.483325	73.941163
2023	25	kondhwa pune	18.458653	73.875018
2023	219	flower wheel co housing sosayti wanawadi pune	18.488851	73.898097
2023	70	dr mino mehta co op industrial ltd yewalewadi kondhwa Bk	18.436692	73.897743
2023	20	aanandwan 4 s no 71/72 mohammadwadi pune	18.483202	73.910033
2023	83	s no 124/1/1 navale nagar jai tulja bhavhani mangal karyalay handewadi pune	18.460444	73.935282

2023	30	institute of veterinary and biological products pune ganeshkhind road aundh pune	18.560267	73.817664
2023	10	sangamwadi	18.535167	73.861711
2023	35	tukai tekadi hadpsar	18.484713	73.951009
2023	684	autadewadi handewadi pune	18.451905	73.924937
2023	414	autadewadi handewadi pune	18.461106	73.937031
2023	145	late bapusaheb shelar play ground area yewalewadi pune	18.430551	73.890436
2023	2265	kalepadal hadpsar pune	18.489321	73.939560
2023	1206	autadewadi handewadi pune	18.451905	73.924937
2023	303	solapur bazar agarkar nagar pune	18.506245	73.880261
2023	29	s no. 54 kondhwa Bk yewalewadi area pune	18.474192	73.883484
2023	137	taljai tekadi	18.479665	73.848244
2023	36	ramtekadi industrial estate hadpsar pune	18.495641	73.922571
2023	75	chandani chouk fire brigade station pune	18.506364	73.787793
2023	137	gat no 1547 wagholi pune		
2023	14	chittavihar sosa dhankawadi pune	18.461775	73.854410
2023	30	taljai tekadi	18.479538	73.847827
2023	20	shri nanasaheb dharmadhikari path parvati pune	18.469487	73.855718
2023	30	s no 54 kondhwa Bk yewalewadi pune	18.474192	73.883484
2023	60	taljai tekadi	18.479776	73.848173
2023	335	baner tekadi	18.556825	73.788914
2023	150	bremam chouk road divider	18.560925	73.814500
2023	111	panchwati	18.534446	73.811892
2023	91	pachagaon parvati bhamburda pune	18.479642	18.479642
2023	56	aanadwan NIBM	18.478169	73.907820
2023	297	pachagaon parvati bhamburda pune	18.479642	18.479642
2023	22	plot no 151, 152 and 153 Dahanukar colony kothrud pune	18.495148	73.812495
2023	340	commins india ltd dahanukar colony kothrud pune	18.497916	73.808379
2023	35	pachagaon parvati bhamburda pune	18.479642	18.479642
2023	90	smrutivan waraje	73.798968	18.474016
2023	250	pachagaon paravati taljai tekadi	18.479642	18.479642

2024

Year	Actual new tree plantaion by applicants	Locaton of new tree plantation	LATITUDE	LONGITUDE
2024	30	mahadevnagar katraj	18.444880	73.870933
2024	282	wanawadi awatarwadi disney park	18.484678	73.906418
2024	46	pachagaon parvati bhamburda pune	18.479642	18.479642
2024	38	pachagaon parvati bhamburda pune	18.479642	18.479642
2024	71	panchwati	18.534446	73.811892
2024	222	panchwati	18.534446	73.811892
2024	300	panchwati	18.534446	73.811892
2024	226	rasta dubhajak	18.562899	73.818152
2024	144	ganraj chouk to sadanand hotel baner	18.565622	73.772161
2024	147	sus road	18.550923	73.762253
2024	31	taljai tekadi	18.479642	18.479642
2024	203	taljai tekadi	18.479642	18.479642
2024	55	pashan sus road	18.543706	73.784635
2024	22	s no. 202/6, 203/A/1, baner pune 45	18.560068	73.792662
2024	31	taljai tekadi	18.479642	18.479642
2024	70	taljai tekadi	18.479642	18.479642
2024	41	s no. 78/1, 79/1/1, 79/2/2, 79/3(P) Baner pune	18.562828	73.783278
2024	47	taljai tekadi	18.479455	73.848136
2024	30	pedgaon dharmvir gad, shrigonda, dist nagar		
2024	17	taljai tekadi	18.479616	73.847939
2024	30	chinmay paradise s no 65 kondhwa Bk bibvewadi	18.455865	73.879378
2024	105	taljai tekadi	18.479131	73.848380
2024	1200	bavdhan	18.502489	73.771363
2024	2256	hadpsar	18.484105	73.958462
2024	30	yerawada fulenagar vishrantwadi	18.565921	73.874539
2024	42	vimannagar pune	18.576296	73.914841
2024	20	s no 110 A /1 ramtekadi hadpasar lat 18.502761 long 73.91301	18.502761	73.913010
2024	25	kranti tatya tope sosayati wanawadi lat 18.498738 long 73.901059	18.498738	73.901059
2024	109	st petrik town bhairoba nala lat 18.506693 long 73.911694	18.506693	73.911694
2024	133	st petrik town bhairoba nala lat 18.506693 long 73.911694	18.506693	73.911694
2024	8	taljai tekadi	18.479645	73.848254

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2024	67	dr mino mehta co op industrial ltd yewalewadi kondhwa Bk	18.436692	73.897743
2024	121	s no. 30 oxygen park kharadi	18.556691	73.929667
2024	30	taljai tekadi	18.479645	73.848254
2024	35	cts no 577		
2024	20	suncity bhaji market near d p road		
2024	176	pratishthan sanjog bavdhan pune	18.488827	73.780344
2024	20	s no 39 part 40 part wadgaon khurd tah- haveli dist - pune	18.460489	73.801575
2024	113	aanandwan 4 s no 71/72 moham nadwadi pune	18.483202	73.910033
2024	64	s no 35/1/A kopare		
2024	105	taljai tekadi	18.479645	73.848254
2024	70	aanandwan 4 s no 71/72 mohammadwadi pune	18.483202	73.910033
2024	64	dr mino mehta co op industrial ltd yewalewadi kondhwa Bk	18.436692	73.897743
2024	144	pune university area	18.561184	73.827920
2024	64	kirti garden tekadi and sangamwadi road	18.534062	73.861300
2024	199	pashan road military area behind hanuman mandir	73.791566	18.528421
2024	900	s no 5 mahamadwadi aanadwan foundation	18.478877	73.908786

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2025

Year	Actual new tree plantaion by applicants	Locaton of new tree plantation	LATITUDE	LONGITUDE
2025	253	s no 228/2 a city s no 219/3 lohagaon	18.573532	73.908264
2025	462	fergusan college area	18.522800	73.837395
2025	38	both sides of pashan road	18.539779	73.815804
2025	15	final plot no 484/47 cts no 6706 mitra mandal co op sosayati		
2025	101	ramtekadi industrial area	18.495641	73.922571
2025	64	s no 96 warje nda foret department	18.491040	73.779528
2025	16	taljai tekadi	18.479645	73.848254

2025	432	s no 56/21/2/55 harantale lohagaon pune	18.604796	73.941378
2025	138	s no 339/11/1 bavdhan Bk mulshi pune	18.523008	73.776027
2025	53	s no 206/1/B sus pune	18.551875	73.743539
2025	62	cts no 147/2 donaje pune		
2025	149	limayewadi road	18.510739	73.848417
2025	45	s no 7 yewalewadi dr bandorwala hospital kondhwa pune	18.436717	73.900090
2025	3456	bavdhan, hadpsar, ramtekadi	18.511424	73.920546
2025	405	srpf campus wadachi wadi	18.489304	73.908333
2025	26	renj hill mahametro depo	18.537622	73.848302
2025	160	autadewadi handewadi pune	18.451905	73.924937
2025	74	aanandpur mohammadwadi	18.473706	73.897222
2025	19	lane no D ramvilas sosayati koregav park pune	18.541322	73.893175
2025	73	57 kedari nagar road wanawadi pune	18.483309	73.908747
2025	390	36/1 late bapusaheb shelar play ground area yewalewadi pune	18.430551	73.890436
2025	143	taljai tekadi	18.479642	18.479642
	22	ITI Road Aundh	73.811419	18.558491
2025	30	dahanukar colony kothrud pune	18.496910	73.811900
2025	60	Ganaraj chouk to sadanand hotel Baner road	18.565622	73.772161
2025	45	plot no 24 cts no 1007 s no. 32 and 33 part manisha sosayati karvenagar	18.497187	73.824673
2025	2572	serve of india alandi road	18.557253	73.880397

## पुणे महानगरपालिका

वृक्ष प्राधिकरण

समिती ठराव

सभा क्र.४

दिनांक :- १७/१२/२०१४

विषय क्रमांक:-१४ (अ)

ठराव क्रमांक :- १४ (अ)

खाते: मा.अति.महा.आयुक्त (ई)

विषय - नविन वृक्ष संवर्धनापोटी ठेव रक्कम स्विकारणेस मान्यता मिळणेबाबत.

संदर्भ :- मा.उद्यान अधिक्षक (वृक्ष),पुणे मनपा यांचे जा.क्र.सस/वृक्ष प्राधिकरण/१४ अ, दिनांक १०/१२/२०१४ यांचे विषयपत्र.

- १) पुणे महानगरपालिकेच्या हद्दीतील जमिनीच्या विकासासाठी अडथळा करणारे वृक्ष काढणे, पुनरोपण करणे या प्रित्यर्थ रक्कम रुपये १०,०००/- ठेव स्विकारणेस त्याबद्दल्यात १:३ स्थानिक उपलब्ध वृक्षांच्या जाती त्याच जागी किंवा आदेशात विनिर्दिष्ट करण्यात येईल, अशा इतर योग्य जागी लावणे, संरक्षण व जतन करणेच्या अटीवर ठेव रक्कम स्विकारून महाराष्ट्र (नागरी क्षेत्र)झाडांचे संरक्षण व जतन अधिनियम, १९७५, महाराष्ट्र (नागरी क्षेत्र)वृक्ष संरक्षण आणि संवर्धन नियम,२००९ व मे. उच्च न्यायालय,मुंबई यांचे जनहित याचिका क्र. ९३/२००९, दि. २० सप्टेंबर २०१३ रोजी देण्यात आलेल्या आदेशास अधिन राहून परवानगी देणेस,
- २) पुणे महानगरपालिकेच्या हद्दीत महानगरपालिकेच्या विविध विकासास, रस्ता रुंदीकरण इत्यादी कामास अडथळा करणारे वृक्ष काढणे, पुनरोपण करणे या कामासाठी त्या विभागामार्फत वृक्ष काढणे, पुनरोपण करणे व नविन स्थानिक उपलब्ध वृक्षांच्या जातीची लागवड करणे, संरक्षण व जतन करणेच्या अटीवर संबंधित खात्याकडून हमीपत्र घेवून परवानगी देणेस,
- ३) पुणे महानगरपालिकेच्या हद्दीमध्ये वादळवारा,आग,वीज किंवा मुसळधार पावसाने वृक्ष पडले असतील/नष्ट झाले असतील किंवा झाड मेलेले असेल किंवा वृक्ष रोगग्रस्त,नैसर्गिकरित्या भिंतीमध्ये वाढले असेल तर त्यापासून जीवितास वा मालमत्तेस धोका असल्यास किंवा त्यामुळे वाहतुकीस अडथळा होत असल्यास अशा जमिनीच्या मालकाला किंवा भोगवटादाराला अशा पडलेल्या किंवा नष्ट झालेल्या वृक्षांऐवजी समुचित प्रमाणात जागेवर वृक्ष नसल्यास, स्थानिक जातीचे किंवा इतर स्थानिक जातीचे एक किंवा अधिक वृक्ष लावण्याच्या अटीवर ठेव रकमेची अट शिथिल करून त्याच जागी किंवा इतर योग्य जागी वृक्ष लावणेच्या अटीवर मा.वृक्ष अधिकारी यांनी परवानगी देणेस,

- ४) पुणे महानगरपालिकेच्या हद्दीत ज्याला वृक्ष लावण्याचा निर्देश देण्यात आला असा जमिनीचा मालक किंवा भोगवटादार त्या वृक्षांची योग्य वाढ होत आहे आणि त्यांचे चांगले जतन होत आहे, हे पाहण्यास जबाबदार राहिल व तो अशा वृक्षांच्या किंवा वृक्षांच्या स्थितीविषयीचा, तीन वर्षांच्या कालावधीसाठीचा अहवाल, सहा महिन्यांतून एकदा वृक्ष अधिकाऱ्याला देणेस,
- ५) पुणे महानगरपालिकेच्या हद्दीतील वृक्ष अधिकाऱ्याच्या मान्यतेने जमिनीच्या विकासासाठी परवानगी देणेस (पूर्व ना हरकत पत्र) तसेच कोणत्याही इमारतीस कोणतेही समाप्तीचे किंवा भोगवट्याचे प्रमाणपत्र देताना महाराष्ट्र (नागरी क्षेत्र) वृक्ष संरक्षण आणि संवर्धन नियम, २००९ मधील अनुसुची १ कलम ७ (एच) मध्ये रस्त्यांच्या बाजूने व विविध वापराखालील लागवड करावयाच्या वृक्षांच्या संख्याबाबतची प्रमाणके (उदा. १ वृक्ष/भूखंडाच्या १०० चौ.मी.क्षेत्रासाठी) याप्रमाणे वृक्षांची लागवड केली असल्यास परंतु वृक्ष १० से.मी. पेक्षा कमी घेर व ३ मी. पेक्षा कमी उंची व वृक्षाचे वय ५ वर्षांपेक्षा कमी असल्यास/ नव्याने वृक्ष लागवड केलेली असल्यास वृक्ष संरक्षण व जतन करण्याची जबाबदारी आणि आदेशाचे योग्यरित्या पालन व्हावे, म्हणून प्रति वृक्ष रक्कम रु.१०,०००/- (दहा हजार रुपये) ठेव स्विकारणेस,
- ६) पुणे महानगरपालिकेच्या हद्दीत वृक्षारोपणाच्या आदेशाचे पालन करण्यात कसूर केल्यास ठेव रक्कम जमा करणेस,
- ७) मा. महापालिका आयुक्त, पुणे महानगरपालिका यांचे संदर्भ क्र. ६ च्या कार्यालयीन परिपत्रकाप्रमाणे संबंधित खात्यांनी कार्यवाही करणेस,

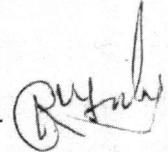
मान्य

अध्यक्ष

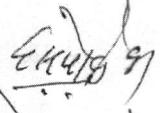
वृक्ष प्राधिकरण  
पुणे महानगरपालिका

  
०६/०१

सुचक:-

  
सौ कमलकाई चव्हाण

अनुमोदक:-

  
६-११-२०१३

  
सदस्य सचिव तथा वृक्ष अधिकारी

वृक्ष प्राधिकरण

पुणे महानगरपालिका

PUNE MUNICIPAL CORPORATION

TREE AUTHORITY

COMMITTEE RESOLUTION

MEETING NO.04

DATE 17/12/2014

SUBJECT NO - 14A

RESOLUTION NO. 14 (A)

DEPARTMENT - ADD.MUNICIPAL COMMISSIONER (ESTATE)

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Subject: Approval for accepting deposit amounts for new tree conservation.

Reference: Letter from the Hon. Garden Superintendent (Trees), Pune Municipal Corporation, Reference No. Sas/Tree Authority/14 A, dated 10/12/2014.

- 1) For the removal or transplantation of trees obstructing land development within the Pune Municipal Corporation limits, a security deposit of ₹10,000/- will be accepted. Permission is granted on the condition that three local tree species must be planted for every one tree removed (1:3 ratio). These must be planted at the same site or a location specified in the order. This is subject to the provisions of the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975, the 2009 Rules, and the High Court, Mumbai order dated September 20, 2013 (PIL No. 93/2009).
- 2) For removing or transplanting trees that obstruct various municipal development projects (such as road widening), the concerned department must handle the removal and transplantation. Permission is granted upon receiving a guarantee letter from the relevant department promising to plant, protect, and maintain new local tree species.
- 3) In cases where trees within PMC limits have fallen or been destroyed due to storms, fire, lightning, or heavy rain, or if a tree is dead, diseased, or growing naturally in a wall and poses a danger to life, property, or obstructs traffic: The landowner or occupier is required to plant an appropriate number of trees in place of the destroyed ones. If there is no space available on-site, the Tree Officer may waive the deposit requirement and grant permission on the condition that one or more local tree species be planted at the same location or another suitable site.
- 4) The landowner or occupant who has been directed to plant trees within the Pune Municipal Corporation limits shall be responsible for ensuring their proper growth and maintenance. Furthermore, they are required to submit a status report of such tree(s) to the Tree Officer once every six months for a period of three years.

- 5) When granting permission for land development (NOC) or issuing a Completion/Occupancy Certificate for any building, the Tree Officer shall ensure compliance with the Maharashtra (Urban Areas) Protection and Preservation of Trees Rules, 2009 (Schedule 1, Clause 7-H). This includes standards for planting trees along roadsides and in various plots (e.g., 1 tree per 100 sq. meters of plot area). If the planted trees have a girth of less than 10 cm, a height of less than 3 meters, or are less than 5 years old, a security deposit of ₹10,000 (Ten Thousand Rupees) per tree shall be accepted to ensure the responsibility of conservation and proper following of orders.
- 6) In the event of a failure to comply with the tree plantation orders within the Pune Municipal Corporation limits, the deposited security amount shall be forfeited/deposited (to the corporation).
- 7) The concerned departments shall take necessary action as per the official circular (Ref. No. 6) issued by the Hon. Municipal Commissioner, Pune Municipal Corporation.

“Approved”

--SD--  
(Chairman)  
Tree Authority  
Pune Municipal Corporation

(Proposer)  
--SD--  
(Mrs. Kamaltai Vyavhare sign)  
(Tree Authority Committee Member)

--SD--  
(Seconder)  
(Mr.D.S.Polekar sign)  
(Tree Authority Committee Member)

-- SD ---  
Member Secretary  
In charge Tree officer  
Tree Authority Committee  
Pune Municipal Corporation

प्रपत्र- " सी "

कलम ८ (२) खालील अर्ज

Annexure R1-III

दिनांक :

प्रति,

वृक्ष प्राधिकरण

विषय : वृक्षतोड/वृक्षांच्या पुनर्रोपणासाठी परवानगी  
.....या प्रस्तावित विकास कामाखालील.

मी, निम्नस्वाक्षरीकार वृक्ष तोडणीबाबत अर्ज करतो. ज्याचा सविस्तर तपशील खालीलप्रमाणे :--

(१) अर्जदाराचे नांव :

(२) नगर भूमापन क्रमांक :

प्रभाग क्रमांक	अनुक्रमांक	विद्यमान झाडांची संख्या	तोडण्याच्या/पुनर्रोपण करावयाच्या प्रस्तावित झाडांची संख्या	शिल्लक ठेवावयाच्या झाडांची संख्या	वृक्षतोडणीची कारण
(१)	(२)	(३)	(४)	(५)	(६)

झाडांची स्थाने दर्शविणारा नकाशा मी यासोबत जोडत आहे. प्राधिकरणाचे निदेशानुसार विहित कालावधीमध्ये करावयाची ..... वृक्षांची लागवड/पुनर्रोपण व देखभाल याबाबतची हमी मी घेत आहे. त्याकरिता वृक्ष प्राधिकरणाकडे आवश्यक ती सुरक्षा अनामत रक्कम भरण्यास मी तयार आहे.

आपला विश्वासू,

(मालक/भोगवटा धारक)

अर्जासोबत सादर करावयाची कागदपत्रे---

- (१) जागेचा मालकी हक्कासंबंधी कागदपत्रे
- (२) मंजूर बांधकाम नकाशा, असल्यास
- (३) तोडावयाच्या वृक्षांचे फोटो, शक्य असल्यास
- (४) कलम ११ (२), खालील हमीपत्र

**FORM - "C"**  
**Application under Section 8(2) :**

Date :

To,  
Tree Authority,  
\_\_\_\_\_

*Sub* : Permission for cutting/transplanting the trees.  
coming in the work of proposed \_\_\_\_\_.

I, the undersigned apply for cutting of the trees. The details are given below.

- (1) Name of the applicant :  
(2) City Survey No./Survey No.

Ward No.	Sr. No.	Existing Number of Trees	Proposed Number of trees to be cut down / Transplanted	Balance number of trees to be retained	Reasons for cutting of the trees
(1)	(2)	(3)	(4)	(5)	(6)

I enclose herewith plan showing the position of trees. I undertake to plant/ transplant and maintain \_\_\_\_\_ trees as per authority's direction and also within stipulated time. I am ready to pay the required security deposit for the same to the Tree Authority.

Yours faithfully,

(Owner/Occupier)

Documents to be submitted along with this application.

- (1) Property ownership of the land.
- (2) Approved building plan for construction, if any.
- (3) Photographs of the trees, to be cut, if possible.
- (4) Undertaking required under Section 11(2).



वृक्ष प्राधिकरण कार्यालय  
पुणे महानगरपालिका  
शिवाजीनगर - घोले रोड क्षेत्रिय कार्यालय,  
दुसरा मजला, घोले रोड, शिवाजीनगर, पुणे ४११ ००५  
ई - मेल - treeauthority@punecorporation.org  
जावक क्र. - वृ.प्रा.जा./ २१६  
दिनांक - २०/११/२०२५

प्रति,  
मा. सह सचिव  
पर्यावरण व वातावरणीय बदल विभाग, महाराष्ट्र शासन,  
हुतात्मा राजगुरु चौक, मादाम कामा मार्ग,  
मंत्रालय, मुंबई ४०० ०३२

यांजकडे सविनय सादर

EP365483005JH IVR:697736548300  
SF SHIVAJINAGAR 5.0 (PUNE) (4)  
Counter No:1,30/04/2025,15:32  
To:SAH SACHIV PR.,,  
PIN:400032, Mantralaya 50 Mumbai  
From:VRUSHI OFFICE.,,  
Wt:390gms  
Amt:59.00,Tax:9.00,Amt.Paid:59.00(Cash)  
<Track on www.indiapost.gov.in>

विषय - वृक्ष प्राधिकरण विभागाकडे प्राप्त होणाऱ्या प्रकरणांवर प्राप्त होणारे आक्षेपांची सुनावणी प्रक्रिया तसेच वृक्षतोडीच्या प्रस्तावांमध्ये पर्यायी संकल्पचित्र प्राप्त करून घेणे तसेच, वृक्षांचे वय निश्चित करणे बाबतच्या कार्यवाहीबाबत मार्गदर्शन मिळणेबाबत.

- संदर्भ - १) महाराष्ट्र (नागरी क्षेत्र) झाडांचे संरक्षण व जतन अधिनियम, १९७५  
२) महाराष्ट्र (नागरी क्षेत्र) वृक्षसंवर्धन व वृक्षसंरक्षण नियम, २००९  
३) मे. उच्च न्यायालय, मुंबई यांचे आदेश दिनांक २०/०९/२०१३  
४) महाराष्ट्र (नागरी क्षेत्र) झाडांचे संरक्षण व जतन (सुधारणा) अधिनियम, २०२१

पुणे महानगरपालिका हद्दीमधील नागरिक / खाजगी व शासकीय संस्था / खाजगी बांधकाम व्यावसायिक / विविध शासकीय विभागांचे धोकादायक वृक्ष / विकसन्याच्या कामास अडथळा करणारे वृक्ष पूर्ण काढणे/पुनरोपण करणेबाबतचे प्रस्ताव प्राप्त होत असतात. सदर प्रस्तावांवर संदर्भांकित क्र.१ ते ४ मधील तरतुदीनुसार कार्यवाही करून, संबंधितांना परवानगी देण्याची कार्यवाही संबंधित क्षेत्रिय कार्यालयाचे महापालिका सहाय्यक आयुक्त तथा वृक्ष अधिकारी यांचे नियंत्रणाखाली करण्यात येते.

वृक्ष प्राधिकरण विभागाकडे धोकादायक वृक्ष / बांधकामास अडथळा करणारे / विकसन कामास अडथळा करणारे वृक्ष पूर्ण काढणेस / पुनरोपण करणेस प्रस्ताव प्राप्त झाल्यानंतर पुढील प्रमाणे कार्यवाही करण्यात येत आहे.

- १) विहित नमुना प्रपत्र सी व डी मध्ये प्रस्ताव प्राप्त होतो.
- २) सदर प्रस्तावानुसार वृक्ष प्राधिकरणाकडील हॉर्टीकल्चर मिक्सी समक्ष जागा पाहणी करतात व अहवाल सहाय्यक उद्यान अधिक्षक यांना सादर करतात.
- ३) सहाय्यक उद्यान अधिक्षक शहनिशा करून, अहवाल संबंधित महापालिका सहाय्यक आयुक्त तथा वृक्ष अधिकारी यांचेकडे सादर करतात.
- ४) तदंतर वृक्ष अधिकारी, मे. उच्च न्यायालय, मुंबई यांच्या आदेशानुसार गठीत करण्यात आलेल्या वृक्ष तज्ञ समिती सदस्यांकडे सादर करतात. तज्ञ समिती सदस्य पाहणी करून आपला अहवाल परत वृक्ष अधिकारी यांचेकडे सादर करतात.
- ५) सदर प्रकरणी वृक्ष अधिकारी जाहीर प्रकटन देवून आक्षेप मागवितात.

- ६) प्रकरणी आक्षेप प्राप्त झाल्यानंतर, सुनावणी घेवून आक्षेपांची पूर्तता केली जाते.
- ७) तद्विषयक पाहणी अहवाल व आक्षेपांसह संपूर्ण प्रकरण मा.महापालिका आयुक्त / मा.वृक्ष प्राधिकरण समिती पुढे मान्यतेसाठी सादर करण्यात येते.
- ८) मा.महापालिका आयुक्त / मा.वृक्ष प्राधिकरण समितीची मान्यता मिळाल्यानंतर, संबंधित अर्जदार यांचेकडून भरपाई नवीन वृक्ष लागवड संवर्धनापोटी रु.रु.१००००/- प्रति वृक्ष याप्रमाणे अनामत रक्कम घेवून, परवानगीपत्र देण्यात येते.

संदर्भ क्र.१ मधील प्रकरण ८ कलम 19. Notwithstanding anything contained in the relevant law or any other law for the time being in force,

(a) any authority or officer of the urban local authority, who is empowered to give any permission for development of land, shall not give such permission, except with the approval of and subject to the conditions, if any, imposed by the Tree Officer in regard to the preservation or plantation of trees on such land;

(b) no completion or occupation certificate in respect of any building shall be issued under the relevant law unless the authority competent to issue such certificate is satisfied that the conditions subject to which permission for development of the land as aforesaid was given have been complied with." असे नमूद केलेले असून, त्यानुसार जमीन विकसनासाठी वृक्ष अधिकारी यांची पूर्व परवानगी घेणे आवश्यक आहे.

याबाबत संदर्भ क्र.३ चे मे.उच्च न्यायालयाच्या आदेशामध्ये, "12. Section 19 of the Act which is a non-obstante provision makes it clear that permission for the development of land shall not be given except with the approval of and subject to the conditions imposed by the Tree Officer or the Garden Superintendent in regard to the preservation or plantation of trees on such lands. The provision also stipulates that no completion certificate in respect of a building shall be issued unless the authority competent to issue such a certificate is satisfied that the conditions subject to which permission for development was given have been complied with. In view of these mandatory provisions, the Building Department of the PMC must not issue either a completion or occupation certificate in respect of any building constructed in pursuance of permission for development without the previous approval and sanction of the Tree Officer or, as the case may be, the Garden Superintendent. It has become necessary for the Court to issue these directions since the Building Department of the PMC has issued a circular on 20 December 2011 stating that there is no need to obtain permission/clearance from the Garden Department and that it is for the Building Permission Department to verify the requirements of plantation of trees while granting a completion or occupation certificate. We clarify that though the grant of a completion or occupation certificate lies within the jurisdiction of the Building Permission Department, the issue as to whether the requirements of the Trees Act have been duly fulfilled, is a matter which must fall within the jurisdiction of the Tree Authority or, as the case may be, the Tree Officer/Garden Superintendent. Hence, before granting a completion or occupation certificate, prior approval of the Tree Authority must be obtained." असे नमूद केलेले आहे.

संदर्भ क्र.४ - महाराष्ट्र शासन, पर्यावरण व वातावरणीय बदल विभाग, शासन निर्णय क्रमांक वृक्षअ २०२१/प्र.क्र.४०/तां.क.४, मादाम कामा मार्ग, हुतात्मा राजगुरू चौक, मंत्रालय, मुंबई ४०० ०३२ दिनांक २२ सप्टेंबर २०२१ रोजीच्या अधिसूचनेनुसार, मुख्य अधिनियमाच्या कलम ८ मधील पोट कलम (२) मध्ये, "परंतु,

जेव्हा मोठ्या प्रमाणात झाडे पडण्याचे प्रस्तावित केलेले असेल, त्याबाबतीत संबंधित संकल्पचित्रासाठी पाडणे आवश्यक असलेल्या झाडांच्या संख्येसह पर्यायी संकल्पचित्र, अर्जासोबत सादर करण्यात येईल." असे नमूद केलेले आहे.

संबंधित नागरिक/ बांधकाम व्यावसायिक बांधकामाचा नकाशा मान्य करणे पूर्वी वृक्ष प्राधिकरण विभागाकडील बांधकाम पूर्व ना हरकत पत्र प्राप्त करून घेतो व तदंतर बांधकाम परवाना विभागाकडून नकाशा मान्य करून घेवून वृक्ष प्राधिकरण विभागाकडे बांधकामास अडथळा करणारे वृक्ष पूर्ण काढणे /पुनरोपण करणेबाबतचा प्रास्ताव सादर करण्यात येतो.

संदर्भ क्र.४ नुसार जेव्हा मोठ्या प्रमाणात वृक्ष बांधकामास अडथळा करत असतील अशा प्रकरणांमध्ये पर्यायी संकल्पचित्र अर्जासोबत अर्जदार यांनी सादर करणे आवश्यक असल्याबाबत नमूद केलेले आहे. वृक्ष प्राधिकरण विभागाकडे वृक्षतोडीसाठी प्रस्ताव सादर करताना नागरिक/बांधकाम व्यावसायिक मनपा मान्य नकाशा सादर करतो. त्यामुळे पुन्हा पर्यायी संकल्पचित्र सादर करणेबाबत कार्यवाही करणे अडचणीचे होते. एक नकाशा मान्य झालेला असल्याने, पर्यायी संकल्पचित्र जरी संबंधितानी सादर केले तरी, त्यानुसार पर्यायी नकाशा देखील पुन्हा मान्य करून घेणे आवश्यक राहिल.

संदर्भ क्र.४ च्या तरतुदीनुसार बांधकामास अडथळा करणारे निश्चित वृक्ष संख्याबाबत स्पष्टता नसल्याने, पुणे शहरामध्ये पर्यावरणप्रेमी नागरिक प्रत्येक वृक्षतोडीच्या प्रकरणांमध्ये पर्यायी संकल्प चित्र अर्जदार यांनी सादर करणे आवश्यक असल्याबाबतचे आक्षेप घेत आहेत. त्यामुळे वृक्ष पूर्ण काढणे / पुनरोपण करणेस परवानगी देण्याबाबतच्या प्रकरणांमध्ये बिलंब होत आहे.

वृक्ष प्राधिकरण विभागाकडे प्राप्त होणाऱ्या प्रकरणांवर विविध पर्यावरण प्रेमी नागरिक/संस्था/माहिती अधिकार कार्यकर्ते/ राजकीय कार्यकर्ते यांचेमार्फत विविध आक्षेप घेतले जातात. यामध्ये प्रामुख्याने पुढील मुद्दे उपस्थित होत आहेत.

- १) आक्षेप घेणाऱ्या नागरिकांची सामुहिक सुनावणी आयोजित करावी.
- २) अर्जदार यांनी प्रत्येक वृक्षतोडीच्या प्रकरणांमध्ये पर्यायी संकल्प चित्र (alternate construction map) सादर करणे आवश्यक आहे.
- ३) वृक्षतोडीच्या प्रत्येक प्रकरणांमध्ये आक्षेपकर्ते, अर्जदार, संबंधित बांधकामाचे अभियंता व वास्तुविशारद व वृक्ष प्राधिकरणाकडील अधिकारी यांनी संयुक्त जागा पाहणी केल्यानंतरच निर्णय घेण्यात यावा.
- ४) अर्जदार यांनी वृक्ष तोडणे पूर्वीच आवश्यक भरपाई नवीन वृक्ष लागवड करावी त्याशिवाय परवानगी देण्यात येवू नये.
- ५) आक्षेपकर्ते यांचेमार्फत प्रत्येक सुनावणीची व्हिडीओ शुटींग करण्यात येईल.
- ६) वृक्ष प्राधिकरण विभागामार्फत वृक्षांचे वय निर्धारित करणेबाबत शास्त्रीय पद्धतीचा वापर करण्यात येत नाही.
- ७) मा.महापालिका आयुक्त हे वृक्ष प्राधिकरण समितीचे अध्यक्ष आहेत तसेच महापालिका आयुक्त, पुणे महानगरपालिकेचे देखील प्रमुख आहेत. दोन्ही बावी विरोधाभास निर्माण करीत असून, त्यांचे मार्फत वृक्ष वाचवून परवानगी देण्याबाबत योग्य तो निर्णय घेतला जात नाही. मा.महापालिका आयुक्त प्रशासकीय विभागाचे बाजूनेच निर्णय देतात.

तथापि, संदर्भ क्र.४ - महाराष्ट्र शासन , पर्यावरण व वातावरणीय बदल विभाग, शासन निर्णय क्रमांक वृक्षअ २०२१/प्र.क्र.४०/तां.क्र.४.,मादाम कामा मार्ग, हुतात्मा राजगुरू चौक,मंत्रालय,मुंबई ४०० ०३२ दिनांक २२ सप्टेंबर २०२१ रोजीच्या अधिसूचनेनुसार वृक्षांचे वय निर्धारित करणेसाठी खालील तीन पद्धतींचा वापर करणेबाबत तरतूद केलेली आहे.

महाराष्ट्र (नागरी क्षेत्रे) झाडांचे संरक्षण व जतन अधिनियम १९७५ कलम ८ च्या पोट - कलम (३) च्या खंड (अ) च्या उपखंड (सहा) आणि पोट कलम (५) च्या खंड (ब) नुसार वृक्षांचे वय निर्धारित करण्याचे निकष आणि पद्धती याबाबतची अधिसूचना	
अ.क्र.	पद्धत
१)	(एक) वृक्षांचे लेखी अभिलेख उपलब्ध आल्यास, वृक्षांचे वय, वृक्ष लागवडीचे वर्ष किंवा वृक्षांचे वय नमूद करणाऱ्या उपलब्ध अभिलेखांच्या आधारे निर्धारित करता येईल, किंवा (दोन) लेखी अभिलेख उपलब्ध नसल्यास, वृक्षांचे वय साक्षीदारांची अभिगाथ नोंदवून निर्धारित करता येईल.
२)	प्रजातीच्या विशिष्ट वाढीच्या घटकांच्याद्वारे वृक्षांच्या व्यासास गुणणे १) जमिनीपासून सुमारे साडेचार फुट उंचीवर मोजपट्टीचा (टेप) वापर करून वृक्षांचा परीघ (इंचात) मोजणे. २) वृक्षांचा व्यास (इंच मध्ये) काढण्यासाठी परिघाचा वापर करणे. (व्यास काढण्याचे सूत्र आहे :- व्यास = परीघ भागिले ३.१४) ३) वाढीच्या घटकाने व्यासाला गुणून वृक्षांचे अंदाजित वय काढणे.  उदा. २० इंचाच्या परीघ आणि वाढीच्या घटक ३.० असलेल्या वृक्षांकारिता • व्यास = $20/3.14 = 6.369$ • वृक्षांचे वय = व्यास X वाढीचा घटक = $6.369 \times 3 = 19.107$ • म्हणजे वृक्षांचे वय १९ वर्षे आहे.
३)	इंक्रिमेट बोअरर या उपकरणाच्या वापराचा अंतर्भाव असलेल्या पद्धतीवर आधारित. ही पद्धत नवीन असल्याने, स्थानिक वृक्ष प्राधिकरणाद्वारे कौशल्य विकसित होईपर्यंत, स्थानिक वन अधिकाऱ्यांच्या तज्ञ मार्गदर्शनाखाली कार्यान्वित करावी.

वृक्ष प्राधिकरण विभागाकडील हॉर्टिकल्चर मिस्त्रींच्या पाहणीमध्ये वृक्षांचे वय चुकीच्या पद्धतीने निर्धारित करित असल्याबाबत अनेक पर्यावरणप्रेमी नागरिक आक्षेप नोंदवीत आहे; परिणामी प्रकरणे प्रलंबित राहत आहेत. तथापि, वृक्ष प्राधिकरण विभागाकडे प्राप्त होणाऱ्या विविध प्रकरणांवर समक्ष जागा पाहणी करण्यात येते तेव्हा उपरोक्त पद्धतीप्रमाणे वृक्षांचे वय निर्धारित करणेसाठी अनेक अडचणी निर्माण होत आहे.

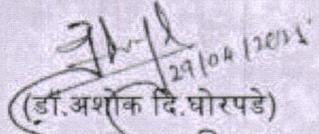
- पद्धत क्र.१ प्रमाणे वृक्षांचे वय निर्धारित करताना, वृक्षांचे अभिलेख उपलब्ध होत नाहीत, तथापि नागरिकांची साक्ष नोंदवून वय निर्धारित करणे संयुक्तिक होणार नाही. नागरिकांच्या कडून प्राप्त होणाऱ्या माहितीच्या वैधतेबाबत देखील विचार होणे आवश्यक आहे.
- पद्धत क्र.३ नुसार इंक्रिमेट बोअरर ही पद्धत नवीन असून, इंक्रिमेट बोअरर या उपकरणाच्या वापरबाबत देखील पर्यावरणप्रेमी नागरिक वृक्षांना इजा होईल असे कृत्य करत असल्याबाबतचे आक्षेप घेण्याची शक्यता नाकारता येत नाही.
- पद्धत क्र.२ नुसार वृक्ष प्राधिकरण विभागामार्फत कार्यवाही करता येणे शक्य आहे परंतु, यामध्ये पुणे महानगरपालिका हद्दीमधील अस्तित्वात असलेल्या सर्व वृक्षांचे वाढीचे घटक (Growth Factor) यांची अधिकृत माहिती असणे आवश्यक आहे.

पुणे महानगरपालिका हद्दीमधील पर्यावरण प्रेमी नागरिकांनी उपरोक्त मुद्द्यांबाबत मे.राष्ट्रीय हरीत लवाद, पश्चिम विभाग, पुणे बेंच, तसेच मे.उच्च न्यायालय, मुंबई येथे जनहित याचिका देखील दाखल केलेली आहे. सद्यस्थितीत मे.उच्च न्यायालय, मुंबई या ठिकाणी प्रवमान याचिका क्र.४८०/२०२४ या दाव्याची सुनावणी सुरु आहे.

सबब, उपरोक्त बाबींचे अवलोकन होवून खालील बाबीवर आपले मार्गदर्शन मिळावे ही नम्र विनंती.

- अ) वृक्ष पूर्ण काढणे/पुनर्रोपण करणेबाबतच्या प्रकरणांवर प्राप्त होणाऱ्या आक्षेपांवर सुनावणी घेणेबाबत तसेच करावयाच्या कार्यवाही बाबत महाराष्ट्र (नागरी क्षेत्र) झाडांचे संरक्षण व जतन अधिनियम, १९७५ मध्ये पुरेशी स्पष्टता दिसून येत नाही. वृक्ष प्राधिकरण विभागाकडे प्राप्त होणाऱ्या प्रकरणांवर आक्षेप नोंदविणे त्याचे स्वरूप व त्याच्या सुनावणीची प्रक्रिया / आक्षेप निरस्त करणेबाबतची प्रक्रियाबाबत मार्गदर्शन मिळावे.
- ब) वृक्ष प्राधिकरण विभागाकडे प्राप्त होणाऱ्या बांधकामास अडथळा करणारे प्रत्येक प्रकरणासाठी पर्यायी संकल्प चित्र आवश्यक आहे अगर कसे?, किमान वृक्ष संख्या ज्याकरिता पर्यायी संकल्प चित्र अर्जदार यांनी सादर करणे आवश्यक आहे याबाबतचे मार्गदर्शन मिळावे.
- क) महाराष्ट्र (नागरी क्षेत्रे) झाडांचे संरक्षण व जतन (सुधारणा) अधिनियम, २०२१ नुसार पाडावयाच्या वृक्षांच्या वयाच्या संख्येइतके भरपाई वृक्ष लागवड करणे आवश्यक आहे. परंतु सदर प्रमाणानुसार नवीन भरपाई वृक्ष लागवड करण्यासाठी पुरेशी जागा उपलब्ध होत नाही. त्यामुळे भरपाई वृक्ष लागवडीसाठी वृक्षांच्या वया एवढे वृक्ष लागवड करणे उचित होत नाही. याकरीता कार्वन सिक्वेन्सस्ट्रेशन फॉर्म्युला याचा आधार घेण्याची आवश्यकता आहे. त्यानुसार भरपाई वृक्ष लागवड बाबत वृक्ष संख्या निश्चित करणे उचित होणार आहे. याबाबत आवश्यक मार्गदर्शन मिळणेस विनंती आहे.

मा.म.कळावे,

  
 (डॉ. अशोक दि. घोरपडे)  
 मुख्य उद्यान अधीक्षक  
 तथा सदस्य सचिव, वृक्ष प्राधिकरण  
 पुणे महानगरपालिका



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Date - 29/04/2025.

To,  
The Hon. Joint Secretary  
Department of Environment and Climate Change,  
Government of Maharashtra,  
Hutatma Rajguru Chowk, Madam Cama Marg,  
Ministry, Mumbai 400 032

**Subject - Hearing process of objections received on cases received by the Tree Authority Department, obtaining alternative concept drawings in tree felling proposals, and obtaining guidance on the procedure for determining the age of trees**

- Reference -1) Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975  
2) Maharashtra (Urban Areas) Tree Cultivation and Tree Protection Rules, 2009  
3) Order dated 20/09/2013 of May High Court, Mumbai  
4) Maharashtra (Urban Areas) Protection and Preservation of Trees (Amendment) Act, 2021

Proposals are received from citizens / private and government organizations / private construction professionals / various government departments within the Pune Municipal Corporation limits for complete removal / replanting of dangerous trees / trees obstructing development work. Action is taken on these proposals as per the provisions of reference no. 1 to 4 and the process of granting permission to the concerned is done under the control of the Municipal Assistant Commissioner and Tree Officer of the concerned regional office.

After receiving a proposal for complete removal/replantation of dangerous trees/trees obstructing construction work/trees obstructing development work, the following action is being taken by the Tree Authority Department.

- 1) Proposals are received in the prescribed sample forms C and D.
- 2) As per the said proposal, the Horticulture Engineer from the Tree Authority shall inspect the site and submit the report to the Assistant Garden Superintendent.
- 3) Assistant Garden Superintendent reviewed it and send a report to the concerned Municipal Assistant Commissioner and in charge Tree officer.
- 4) Thereafter, the Tree Officer submits it to the members of the Tree Expert Committee constituted as per the orders of the Hon'ble High Court, Bombay. The expert committee members inspect and submit their report back to the Tree Officer.
- 5) The tree officer is issuing a public notice in this matter and seeking objections.
- 6) After receiving objections in the case, a hearing is held and the objections are met.

- 7) Thereafter, the entire matter along with the inspection report and objections will be forwarded to the Hon'ble Municipal Commissioner / Hon'ble Tree Authority Committee, for approval.
- 8) After getting the approval of the Hon'ble Municipal Commissioner / Hon'ble Tree Authority Committee, the concerned applicant deposited Rs. 10000/- per tree as Security Deposit against plantation and preservation of new compensatory plantation and after the payment of security deposit permission is issued.

**Section 19 of Chapter 8 of Reference No. 1.** Not with standing anything contained in the relevant law or any other law for the time being in force ,

( a ) any authority or officer of the urban local authority , who is empowered to give any permission for development of land , shall not give such permission, except with the approval of and subject to the conditions, if any, imposed by the Tree Officer in regarding the preservation or plantation of trees on such land;

( b ) no completion or occupation certificate in respect of any building shall be issued under the relevant law unless the authority competent to issue such certificate is satisfied that the conditions subject to which permission for development of the land as aforesaid was given have been complied with. ” It is stated that, accordingly, prior permission from the Tree Officer is required for land development.

In this regard, in the order of the Hon'ble High Court of Reference No. 3, “ 12. Section 19 of the Act which is a non-obstante provision makes it clear that permission for the development of land shall not be given except with the approval of and subject to the conditions imposed by the Tree Officer or the Garden Superintendent in regard to the preservation or plantation of trees on such lands. The provision also stipulates that no completion certificate in respect of a building shall be issued unless the authority competent to issue such a certificate is satisfied that the conditions subject to which permission for development was given have been complied with. In view of these Mandatory provisions, the Building Department of the PMC must not issue either a completion or occupation certificate in respect of any building constructed in pursuance of permission for development without the previous approval and sanction of the Tree Officer or, as the case may be, the Garden Superintendent. It has become necessary for the Court to issue these directions since the Building Department of the PMC has issued a circular on 20 December 2011 stating that There is no need to obtain permission/clearance from the Garden Department and that it is for the Building Permission Department to Verify the requirements of plantation of trees while granting a completion or occupation certificate. We clarify that though the grant of a completion or occupation certificate lies within the jurisdiction of the Building Permission Department, the issue as to whether the requirements of the Trees Act have been duly fulfilled, is a matter which must fall within the jurisdiction of the Tree Authority or, as the case may be, the Tree Officer/Garden Superintendent. Hence, before granting a completion or occupation certificate, prior approval of the Tree Authority must be obtained. ” It is stated.

Reference No.4 - Government of Maharashtra, Environment and Climate Change Department, Government Decision No. Vriksha A 2021/Pr.No.40/Tan.K.4., Madam Cama Marg, Hutatma Rajguru Chowk, Ministry, Mumbai 400 032, dated 22nd September 2021, as per the notification, in sub-section (2) of section 8 of the principal Act, it is stated that, “Provided that, where it is proposed to fell a large number of trees, an alternative plan drawing along with the number of trees required to be felled for the relevant plan drawing shall be submitted along with the application.”

The concerned citizen/construction professional obtains a Pre-Construction No Objection Letter from the Tree Authority Department before approving the construction plan and then, after approving the plan from the Building Permit Department, a proposal is submitted to the Tree Authority Department for complete removal/replantation of trees obstructing the construction.

As per reference no.4, it is mentioned that in cases where a large number of trees are obstructing the construction, the applicant is required to submit an alternative plan along with the application. While submitting a proposal for felling of trees to the Tree Authority Department, the citizen/construction professional submits an approved map to the Municipal Corporation. Therefore, it becomes difficult to take action regarding the re-submission of an alternative plan. Since one map has been approved, even if the concerned submits an alternative plan, it will be necessary to get the alternative map re-approved accordingly.

of Reference No. 4, environmentist citizens in Pune city are objecting to the requirement for the applicant to submit an alternative resolution picture in every case of tree felling. Due to this, there is delay in cases of granting permission for complete removal/replantation of trees.

by various environment-loving citizens/organizations/Right to Information activists/political activists on the cases received by the Tree Authority Department . The following issues are mainly raised in this.

- 1) A mass hearing of the citizens who object should be organized.
- 2) The applicant shall submit an alternate construction map in each case of tree felling. Must be submitted.
- 3) In every case of tree felling, the objector, the applicant, the engineer and architect of the relevant construction and the tree  
A decision should be made only after the authority's officials inspect the joint site.
- 4) The applicant should provide necessary compensation before cutting down the tree and plant new trees, otherwise permission will be granted.  
Don't come.
- 5) Each hearing will be videotaped by the objector.
- 6) The Tree Authority Department does not use scientific methods to determine the age of trees.
- 7) Hon'ble Municipal Commissioner is the Chairman of the Tree Authority Committee and also the Municipal Commissioner, Pune.  
The Municipal Corporation is also the head of the corporation. Both the issues are creating a conflict, and through them the trees  
The right decision is not being taken regarding granting permission by saving it. Hon. Municipal Commissioner Administrative  
They make decisions in favor of the department.

However, reference no.4 - Government of Maharashtra, Environment and Climate Change Department, Government Decision No. Vriksiha A 2021/Pr.No.40/Tan.K.4., Madam Cama Marg, Hutatma Rajguru Chowk, Ministry, Mumbai 400 032 dated 22 September 2021, has made provision for using the following three methods to determine the age of trees.

<b>To determine the age of trees as per sub-clause (vi) of clause (a) of sub-section (3) and clause (b) of sub-section (5) of section 8 of the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975</b>	
<b>Notification regarding criteria and methods</b>	
<b>A.S.</b>	<b>Method</b>
1)	(i) If written records of trees are available, the age of the trees, the year of planting the trees or the Can be determined based on available records stating age. Or (ii) If written records are not available, the age of the trees shall be determined by recording the affidavits of witnesses. It can be done.
2)	Multiplying tree diameters by species-specific growth factors 1) Measure the circumference of the trees using a measuring tape at a height of about four and a half feet from the ground. Measure (in inches). 2) Using the circumference to calculate the diameter (in inches) of trees. (The formula for finding the diameter is:- Diameter = Circumference divided by 3.14) 3) Calculate the estimated age of trees by multiplying the diameter by the growth factor.  For example, a tree with a circumference of 20 inches and a growth factor of 3.0 • Diameter = $20/3.14 = 6.369$ • Age of tree = diameter x growth factor = $6.369 \times 3 = 19.108$ • That means the age of the trees is 19 years.
3)	Based on a method involving the use of an increment borer. Since this method is new, it should be implemented under the expert guidance of local forest officials until the local tree authority develops the skills.

Many environment-loving citizens have raised objections regarding the incorrect determination of the age of trees in the inspections conducted by the Horticulture Engineers of the Tree Authority Department; as a result, the cases remain pending. However, when the various cases received by the Tree Authority Department are inspected on site, many difficulties arise in determining the age of trees as per the above method.

- While determining the age of trees as per Method No. 1, records of trees are not available, however, determining the age by recording the testimony of citizens will not be a joint effort. It is also necessary to consider the validity of the information received from citizens.
- According to Method No. 3, the Increment Borer is a new method, and the possibility of objections from environmentally-friendly citizens regarding the use of this tool, which is considered to be harmful to trees, cannot be ruled out.
- According to method no. 2, it is possible to take action through the Tree Authority Department, but it is necessary to have official information about the growth factor of all the trees existing within the Pune Municipal Corporation limits.

Environmentally-loving citizens within the Pune Municipal Corporation limits have also filed a Public Interest Litigation (PIL) in the National Green Tribunal, Western Division, Pune Bench, as well as the High Court, Mumbai regarding the above issues. At present, the hearing of the contempt petition No. 480/2024 is underway in the High Court, Mumbai.

Subh, it is my humble request to seek your guidance on the following matters after reviewing the above matters.

- a) There is not enough clarity in the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 regarding hearing of objections received in cases of complete removal/replantation of trees and the action to be taken. Guidance should be given regarding the nature of registering objections on cases received with the Tree Authority Department and the process for hearing them/rejecting objections.
- b) Guidance should be given on whether an alternative resolution drawing is required for every case of obstruction to construction received by the Tree Authority Department or how?, and the minimum number of trees for which an alternative resolution drawing must be submitted by the applicant.
- A) As per the Maharashtra (Urban Areas) Protection and Preservation of Trees (Amendment) Act, 2021, it is necessary to plant compensation trees equal to the age of the trees to be felled. But according to the said ratio, sufficient space is not available for planting new compensation trees. Therefore, it is not appropriate to plant trees equal to the age of the trees for compensation tree planting. For this, it is necessary to take the basis of the carbon sequestration formula. Accordingly, it will be appropriate to determine the number of trees for compensation tree planting. It is requested to get necessary guidance in this regard.

Warm Regards,

**Sd/-**

**(Dr.Ashok D.Ghorpade)**  
**Chief Park Superintendent**  
**and Member Secretary,**  
**Tree Authority**  
**Pune Municipal Corporation**